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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 46/2025/EZ  
(EARLIER O. A. No. 41/2025/PB)**

In The Matter of:-

Mukul Haloi and Another

..... Applicant

- Versus-

The State of Assam & Ors.

...Respondent(s)

**REJOINER AFFIDAVIT/OBJECTION TO THE COMMITTEE REPORT ON  
BEHALF OF RESPONDENT NUMBER 5, M/S JPIS ENTERPRISE NALBARI  
ASSAM.**

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Filed by:

*Sibojyoti Chakrabarti*  
Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

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02 DEC 2025



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BEFORE THE NOTARY  
ALIPORE JUDGES' COURT  
KOLKATA-700 027

02 DEC 2025

Sl. No. 38 Dated.....

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ASSAM.**

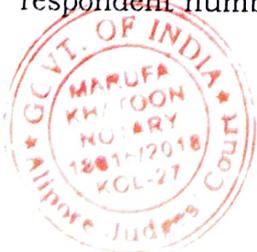
I, Smt. Parbin Sultana, W/o JIYAU PASA, by faith-Islam, by occupation-business and residing at Barama Road, Ward No.-8, Nalbari Town, Nalbari, Assam, Pin: 781335, do hereby solemnly affirm and declare as follows: -



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1. That I am the proprietor of M/s JPIS Enterprise, situated at Chengnoi, under Batahgila, District: Nalbari, Assam, in Dag No.s2556, 2558 and Patta No.s292, 294.
2. That this rejoinder affidavit/objection to the committee report is filed in compliance and obedience to the Order dated 03.04.2025 and 24.09.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That the instant original application has been registered on the basis of a basis of a letter petition received by email dated 27.11.2024 by email to the Tribunal and subsequently registered as O. A. No. 41/2025/PB.
4. That thereafter vide Solemn Order dated 12.02.2025 the Hon'ble National Green Tribunal, Principal Bench, New Delhi had directed the Registry to list the matter before the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata.
5. That subsequently the matter has been re-numbered as O. A. No. 46/2025/EZ and came up for hearing for the first time on 03.04.2025.
6. That it is stated that Report of the Committee dated 13.09.2025 has been filed by respondent number 03, wherein inter-alia it has been stated that an inspection has been conducted by the Circle Officer, Nalbari Revenue Circle.
7. That it has been specifically stated in paragraph 05 of the said affidavit filed by the respondent number 03 that the brick manufacturing unit as well as the stone crusher both located at village Chengnoi were not function at present.
8. That it has also been stated in paragraph 06 of the affidavit filed by respondent number 03 that the Chegnoi area of Nalbari district is identified



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as elephant corridor but astonishingly no documentary proof regarding the area being declared as elephant corridor has been enclosed or provided.

9. That in this regard it is stated and submitted by this deponent that the area is not an elephant corridor and moreover in the said paragraph also it has been stated that the Deputy Commissioner Nalbari has not permitted the units to operate and as such none of the units of the deponent are in operation now.

10. That in the annexure A to the Committee report it has been also stated that M/s JPIS Brick manufacturing unit and M/s PASA Stone crusher unit are not in operation and no construction activity was noticed there.

11. That moreover two writ petitions are pending before the Hon'ble Gauhati High Court being WP © No. 1409/2025 and another being W.P. © NO. 50/2025 between the two units and the State of Assam. The deponent craves leave to produce the documents in connection with the above writ petitions at the time of hearing.

12. That before the Hon'ble High Court at Gauhati the respondent authorities are taking the plea that since in the name of the deponent another matter is pending before this Hon'ble Tribunal and hence the hearing at Hon'ble High Court is also being delayed and the deponent is suffering for the acts and activities of the respondent authorities.

13. That it is clarified by the deponent that the matter in issue is completely different before the Hon'ble High Court at Gauhati in which the deponent and his wife have challenged such inaction on the part of the instrumentalities of the State of Assam.



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14. That the committee report bears the signature of Senior Environmental Engineer Assam Pollution Control Board and Executive Magistrate Nalbari. In this regard it is crystal clear that two government officials have already observed that the unit of the deponent and another one in the name of his wife. Moreover the photographs also indicate that no operational activity has been seen during the inspection.

15. That in the letter sent by the applicant alleging violation against the unit of the deponent and another unit but the same are also false and fabricated and frivolous and the unit is presently closed as submitted by the deponent.

16. That taking into consideration the report of the committee the Hon'ble Tribunal may kindly be pleased to dismiss the instant original application being devoid of any merit and also impose exemplary costs upon the applicants for filing false and frivolous applications.

17. That it is also submitted that none of the applicants ever came to contest the matter which also makes it seemingly clear that now after lodging false complaint they are fearing to face the process of law.

18. That the deponent also states that although the Assam Brick Kiln Establishment and Regulation Rules, 2013 have not yet been gazette notified but the Nalbari District Administration as well as the pollution control Board, Assam have consistently been harassing the petitioner in the name of violation of the provision of the Assam Brick Kiln Establishment and Regulation Rules, 2013 only with the ulterior motive to harass the petitioner and to cause financial loss to the petitioner and as such the purported action of the Nalbari District Administration is liable to be interfered by this Hon'ble Tribunal.



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19. That this deponent craves leave to file supplementary affidavit as may be directed by the Hon'ble Tribunal.

20. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

21. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 20, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

M/S J.P.L.S. ENTERPRISE  
Paarbin Sultana  
Proprietor

Deponent

Identified by me

*Sibojyoti Chakrobarti*

Advocate 01.12.2025



Solemnly declared and affirmed before me on this date and under the Notaries Act

*Marufa Khatoon*

MARUFA KHATOON  
Notary Govt. of India  
Regd. No. 18915/2018  
Bangalore, India

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### Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

M) Verified at Kolkata, on this the 1<sup>st</sup> day of December, 2025.  
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Identified by me

Sibojyoti Chakrabarti  
 Advocate 01.12.2025



M/S J.P.I.S. ENTERPRISE  
 Parbin Sultana  
 Proprietor

Deponent

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**RE-JOINDER**

**AFFIDAVIT/OBJECTION TO THE**  
**COMMITTEE REPORT ON**  
**BEHALF OF RESPONDENT**  
**NUMBER 5, M/S JPIS**  
**ENTERPRISE NALBARI ASSAM.**

Filed by:

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